



2026:AHC:49658

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5427 of 2026

Lais Mohammad And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Virendra Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for respondent Nos.1 to 3 and Sri Pankaj Kumar Gupta learned counsel for respondent No.4/Gaon Sabha.

2. The petitioner has preferred present writ petition inter-alia with the prayer to quash the impugned order dated 13.10.2025 passed by respondent no.2/District Magistrate, Siddharthnagar in Appeal No.610 of 2025 as well as order dated 11.12.2024 passed by respondent no.3-Tehsildar, Bansi District Siddharthnagar in Case No.4732 of 2024.

3. Apart from various other arguments, one of the arguments has been raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154*** hence same are liable to be set aside. It is argued that complete procedure has also been provided under Section 67 of U.P.Revenue Code, 2006 but the same was not complied with which is clear from perusal of the order impugned itself.

4. This fact is also admitted by counsel for the respondents.

5. In view of the same, since the order dated 11.12.2024 passed by respondent no.3-Tehsildar, Banshi District Siddharthnagar and order dated 13.10.2025 passed by respondent no.2/District Magistrate, Siddharthnagar were passed in complete violation of procedure prescribed in the case of Rishipal (supra) hence same are liable to be quashed and are hereby quashed.

6. Respondent no.3-Tehsildar, Banshi District Siddharthnagar is directed to pass fresh order in the matter strictly in accordance with law within a period of four months from today.

7. With the aforesaid observations, the writ petition is allowed. No order as to costs.

(Prakash Padia,J.)

March 11, 2026
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